

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 25
IA 1492/2020, IN IA 577/2018
IN CP(IB) 64/MB/2017

IN THE MATTER OF:

Avil Menenzes.

.... Liquidator /Applicant

V/s

Wind-Ways Packaging Pvt Ltd.

.... Respondent

Order under Section 60(5) 9 of Insolvency & Bankruptcy Code

Order delivered on 23.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN

HON. ACTG. PRESIDENT

SH. RAVIKUMAR DURAISAMY

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. G. Aniruth Purusothaman, Adv.

For the Corporate Debtor

None

ORDER

There is no representation from the side of the respondent. In the event, respondent will not appear on the next date of hearing, appropriate orders will be passed.

List on 30.06.2021.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(RAVIKUMAR DURAISAMY)
MEMBER (TECHNICAL)

23.06.2021

AARTI